

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 23159 of 2014

(Arising out of Order-in-Original No. 29/2014 dated 25/06/2014 passed
by Commissioner of Service Tax, BANGALORE)

M/s Bagmane Developers Pvt Ltd

8th Floor, A Block, C V Raman Nagar
BANGALORE - 560093
Karnataka

Appellant(s)

VERSUS

**Commissioner of Service Tax
BANGALORE SERVICE TAX- I**

1ST TO 5TH FLOOR,
TTMC BUILDING, above BMTC BUS
STAND,DOMLUR
BANGALORE, - 560071
KARNATAKA

Respondent(s)

Appearance:

Shri Mr. M.S. Nagaraja, Advocate for the Appellant

Shri. Narendra Byahatti, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20553 / 2020

Date of Hearing: 02/09/2020

Date of Decision: 02/09/2020

AS PER BENCH

Learned Counsel for the appellants submits that the appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has also been issued by the Designated Committee, which has also been

produced on record. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Order pronounced in Open Court on **02/09/2020**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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